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Therefore, we are discussing this question on the 22nd August. And in thr meanwhile, this question was discussed with the teachers' representatives also. I have requested them to come and meet our Joint Consultative Machinery. Now they have their own problems of representation. There are four unions. We have sorted out that also for them. We have said that as many of them could come as they liked. We want to discuss this principle. We want to thrash it out. It does not matter whether you are one or two when we discuss the question of principle. They said that they could not meet because of the vacations. The vacations are over and now they will be meeting.

Oral Answers

About the Chattopadhyaya Commission and the demand for pay scales, I have requested them that they can discuss it with the Joint Consultative Machinery. They have not met due to vacations. Now they will be meeting and that will, be considered. It is under our consideration.

SHRIMATI MARGARET ALVA: Sir. I am glad that the Minister has given an assurance that representation would be given to the employees and the teachers in the Board Meeting of the 20th of August. Very closely associated with it has been the demand by the staff of the Kendriya Vidyalayas that their children should get admission into these schools as well. It is a tragedy that while these Vidyalayas are supposed to cater to the employees of the Central Government and so on, the children of the teachers teaching in these very schools do not get priority for admission into these schools. I would like to ask the hon. Minister whether this would also form part of the representation formula. I think their children should also get the benefit which the children of other Central Government employees are getting in these schools.

SHRI CHIMANBHAI MEHTA: Sir, the first question is a repetition. She is assuming that the assurance was

given. I am positive. Now, the second point is \_\_\_\_\_

MR. CHAIRMAN; He has not given any assurance. He wants to make it sure.

SHRIMATI MARGARET ALVA: He gave an assurance when a lady from that side apoke. The moment I speak, they all get up. *(Interruptions)* 

SHRI CHIMANBHAI MEHTA: I don't discriminate between the ladies. Both are charming and nice.

## श्री प्रमोद महाजाः अब पता चला कि यह भूल क्यों रहे हैं। इनका ध्यान कह श्री है। (व्यवधान)

SHRI CHIMANBHAI MEHTA: Now I am coming to the point about the admission of the children of the teachers in the Kendriya Vidyalayas. Sir, there are some guidelines fixed. These schools were started mainly for transferred Government servants. There is a lot of resistence by the Government servants because they do not get admission for their children at the place of their transfer. They have to be given first priority. The Defence personnel have also to be given first priority. We also consider the children of the teachers of Kendriva Vidyalaya sympathetically. When a vacancy arises or when we raise the number of seats by one or two, we may consider their cases. Sometimes it may be difficult. But I am very sympathetic to this demand.

Now there are other questions which I should not raise here. There are 600 Members of Parliament. Sometimes they say that somebody should be admitted in these schools, abruptions). There are various demands and I have to consider them from various angles. We will be consider-ing them.

SHRIMATI MARGARET ALVA : May I ask the hon. Minister whether the jobs of the teachers in the Kendriya Vidyalayas are not transferable. They are also transfer able. jobs. They can be posted anywhere. Why do you eay that you give priority only to transferable job? Their job is also transferable. How do you justify that?

SHRI CHIMANBHAI MEHTA: All Government servants are transferable. But they are given admission when they are transferred. There is a difference between the two categories.

DR, R. K. PODDAR: Sir, we thought with the change of Government, the change of management would occur. But., unfortunately, it has not occurred. Regarding the Board of Governors, I would like to ask a few questions-part (a) and (b). Part (a) of my question is this: Is it a fact that the General Secretary of the Class IV employees of the Survey of India has been nominatad to the Board of Governors of Ken-driya Vidyalaya Sanghatan? If it is a fact, then if the Government can nominate a worker representative of another organisation, why are you hesitating till now, for five months, to nominate a nominee of the teachers of the Kendriya Vidyalaya Sangathan.

SHRI CHIMANBHAI MEHTA: Sir, I have categories of Governors here. In that, the employees are not categorised to be included in the Board of Governors. Any employee, anywhere, if he is fit to be in the body of the Governors, he can find a place. I do not know to whom he is referring because a IVth class Government servant may be quite capable to be on the Board or the Sanghatan. Just because he is a Class IV employee, I do not look down upon him. So...

DR. R. K. PODDAR: I am not casting any aspersion on the Class IV servants.

SHRI CHIMANBHAI MEHTA: Generally, we have given the representation... (*Interruptions*)

SHRI G. SWAMINATHAN: What is the criteria according to which these Governors are appointed?

SHRI CHIMANBHAI MEHTA; I will give the information. The following members of the Sangathan shall form the Board of Governors:

(I) Chairman of the Sangathan-that is generally the Deputy Minister or the State Minister of the Human Re source Development Ministry; (2) Officer specified by the Government of India to be the Vice-Chairman; (3) Financial Advisor to the Ministry of Education and Youth Services or its representative; (4) Representative of the Ministry of Defence; (5) Chief Welfare Officer, Department of Per sonnel; (6) Director, National Coun cil of Educational Research and Train ing or its representative; (7) One Director of Public Instruction or Director ol Education of the State Government nominated by the Go vernment of India in the Department of Education and Youth Services as member of the Sangathan; (8) One Education Secretary of the State Government nominated by the Go vernment of India in the Department of Education and Youth Services as member of the Sangathan; (9) One or more members of the Sangathan Who may be nominated by the Go vernment of India in the Department of Education and Youth Services for this purpose from time to time; (10) One of the Members of Parliament...

MR. CHAIRMAN: How many are there?

SHRI CHIMANBHAI MEHTA: There are 12 categories, Sir.

One Member of the Parliament who is a member of the Sangathan, to be nominated by the Government of India in the Department of Education and Youth Services for this purpose;

(II) Commissioner of the Sangathan;(12) Deputy Commissioner and exofficio Secretary of the Sangathan.

MR. CHAIRMAN: That is all?

SHRI CHIMANBHAI MEHTA; That is all, Sir.

AN HON. MEMBER; How has that person come?